

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2019/5540/A

From :- Shri Kaushik Kumar Sharma
Jt. Registrar (Vigilance)
Gauhati High Court
Guwahati

To, The Registrar
Gauhati High Court
Itanagar Permanent Bench
Naharlagun

Dated Guwahati, the 17th September, 2019.

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. HC(IB)11/2013/4327-28 dated 06.09.2019.

Sir,

With reference to the above, I am directed to inform you that, Shri Tadu Tamang, Joint Registrar, Gauhati High Court, Itanagar Permanent Bench is allowed to avail LTC for the block period of 2018-2021 to visit Jaipur via Delhi with his family members (subject to fulfilling the criteria of dependant family members), during Puja vacation 2019, by the shortest possible route, as per existing Rules.

Shri Tamang may be informed accordingly.

Yours faithfully,

Self

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-03/2019/5541-5543/A, dated 17.9.19

Copy to:

1. The Principal Accountant General (A&E), Itanagar, Arunachal Pradesh, for information.
2. Shri Tadu Tamang, Joint Registrar, Gauhati High Court, Itanagar Permanent Bench, Naharlagun.
3. The System Analyst, Gauhati High Court, Guwahati for information and necessary action

Self
17/9/19

JT. REGISTRAR (VIGILANCE)

Self